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दिल्ली विधिज्ञ परिषद्  
**BAR COUNCIL OF DELHI**  
(Statutory Body Constituted under the Advocates Act, 1961)  
2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi-110 049

Ref. No. : ...**2532/SF/2019**

Dated : ...**24.10.2019**...

**PUBLIC NOTICE**

It has come to the notice of State Bar council of Delhi that certain advocates and NGOs are soliciting professional work, through advertisement on social media (facebook, whatsapp etc.)

Some of the reported cases are as under :

1. **Mr. Kousal Ram, Advocate**  
**Juris Law Associates**  
Chennai  
Mob. No. 9940047470
2. **Mr. Parth Kaushik, Advocate**  
40/1-2, Yusuf Sarai,  
New Delhi-110016.  
Mob. No. 9654450660
3. **Vakil Sahib India (NGO)**  
52/8, Old Rajinder Nagar  
Near Karol Bagh Metro Station  
New Delhi.  
Mob. No. 9871499769

Every one publishing such advertisements are put to notice that issuance of such advertisements are not permissible and State Bar Council has taken suo moto action against these advocates and have issued notices for misconduct under section 35 of the Advocates Act and Rules made thereunder.

The attention is drawn to Bar Council of India Rules – Clause 36 - Section IV Chapter-II - Standards of professional conduct and etiquette, read as under :

*" Section IV – Duty to Colleagues : 36. An Advocate shall not solicit work or advertise, either directly or indirectly, whether by circulars, advertisements, touts, personal communications, interviews not warranted by personal relations, furnishing or inspiring newspaper comments or producing his photograph to be published in connection with cases in which he has been engaged or concerned. His signboard or name place should be reasonable size. The sign board or name-plate or stationery should not indicate that he is or has been associates with any person or organization or with any particular cause or matter or that he specializes in any particular type of work or that he has been a Judge or an Advocate General.*

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-: 2 :-

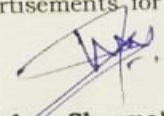
*Provided that this Rule will not stand in the way of advocates furnishing website information as prescribed in the Schedule under intimation to and as approved by the Bar Council of India. Any additional other input in the particulars than approved by the Bar Council of India will be deemed to be violation of rule 36 and such advocates are liable to be proceeded with misconduct under section 35 of the Advocates Act, 1961.*

### SCHEDULE

1	Name	
2	Address	
	Telephone Numbers	
	E-mail ID	
3.(a)	Enrolment Number	
(b)	Date of Enrolment	
(c)	Name of State Bar Council where original enrolled	
(d)	Name of State Bar Council on whose roll name stands currently	
(e)	Name of the Bar Association of which the Advocate is Member	
4	Professional and Academic Qualifications	
5	Areas of Practice (Eg. Civil, Criminal, Taxation, labour etc.)	

Consequently, it is notified that any advocate contravening the aforesaid rule shall be liable for prosecution under section 35 of the Advocates Act.

Therefore, such advocates are advised to refrain from publishing advertisements for soliciting work either directly or indirectly.

  
(Vishnu Sharma)  
Hony. Secretary